

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“SMC-C” BENCH: BANGALORE**

**BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER**

ITA No.1564/Bang/2019
Assessment Year: 2016-17

Mr. Iftechar Afzal Nakashband, H. No.-5-408/5C/6, Madina Colony Roza, Gulbarga – 585 104. <b>PAN NO : ADEPN 6785 C</b>	<b>Vs.</b>	Income Tax Officer, Ward-2, Gulbarga.
<b>APPELLANT</b>		<b>RESPONDENT</b>

<b>Appellant by</b>	:	Shri. G. Venkatesh, Advocate
<b>Respondent by</b>	:	Shri. Ganesh B. Ghale, Standing Counsel

<b>Date of Hearing</b>	:	07.04.2021
<b>Date of Pronouncement</b>	:	07.04.2021

**ORDER**

This appeal filed by the assessee is directed against the order of CIT(A), Gulbarga dated 24.04.2019 for the assessment year 2016-17.

2. At the time of hearing, the Ld A.R submitted that the assessee has filed application under the Direct Tax Vivad Se Vishwas Act, 2020 and has filed Form 1 and 2. Learned Departmental Representative has no objection.

3. I have heard the rival contentions and perused the material on record. The assessee has opted for Vivad Se Vishwas Scheme, 2020. Since the assessee has already filed the necessary application before the tax authorities under the above said scheme, I am of the view that no purpose will be served in keeping this appeal pending. Accordingly, appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

*Pronounced in the open court on the date mentioned on the caption page.*

**Sd/-  
(Chandra Poojari)  
Accountant Member**

Bangalore,  
Dated : 7<sup>th</sup> April 2021  
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Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

**Asst. Registrar,  
ITAT, Bangalore.**